

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BUZZ SPORTS
ENTERTAINMENT PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	BUZZ SPORTS ENTERTAINMENT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	04 th Aug. 2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U92410DL2022PTC402809
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Regd. Office: 81-A, G Block, F/Floor, Pvt No-2, Old Plot No-23, Laxmi Nagar, East Delhi, Delhi 110092 Corporate Office: A-1 & A-2, Second Floor, Centrum Plaza, Golf Course Road, Sector-53, Gurugram, Haryana-122002
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	07th March 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Amit Talwar A-4/5, Jiwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email id: amittalwarcs@gmail.com Mobile No. 9899977970 Reg. No. - IBBI/IPA-002/IP-N01178/2021-2022/13887 Email Id for submission of Claims liq.buzz@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	06th April 2024

Notice is hereby given that the **Buzz Sports Entertainment Private Limited** has commenced voluntary liquidation on **07th March 2024**.

The stakeholders of **Buzz Sports Entertainment Private Limited** are hereby called upon to submit a proof of their claims, on or before **06th April 2024**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 08th March 2024
Place: New Delhi

Amit Talwar
Liquidator of Buzz Sports Entertainment Private Limited
Reg. No. IBBI/PA-002/IP-N01178/2021-2022/13887

**PUBLISHED IN FINANCIAL EXPRESS (ENGLISH) AND
JANSATTA (HINDI) DELHI EDITION ON 10TH MARCH 2024**

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI
(Pursuant to section 347(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector-5, IIT Manesar, District Gurgaon-122052, Haryana that **M/s. PVM PRECISION COMPONENTS LLP** may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

To carry on Business of Manufacturing of automobile parts, agriculture machinery parts and products relating to aerospace and defence.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 122-C C-8/2 Lane, Sainik Farms, South Delhi 110062.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector-5, IIT Manesar, District Gurgaon-122052, Haryana, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 09.03.2024

Name(s) of Applicant

1. Sunil Gulati

2. Nitin Gulati

3. Siddharth Nakra

UJIVAN SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, The undersigned, being the Authorised Officer of Ujivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1)Shakil Ali s/o Sharif Ahmad, Daulatpur (144) Yamuna Nagar, Pansra, Haryana, 135001 (also at Choudhary Sports Industries Daulatpur (144) Yamuna Nagar, Pansra, Near Govt. School, Haryana, 135001) 2) Sajida w/o Shakil Ali, Daulatpur (144), Yamuna Nagar, Pansra, Near Govt. School, Haryana, 135001 in Loan Account No. 2291210180000004	All that Part & Parcel of factory property admeasuring 1905.07 Sq. yards bearing property no. ID Mo. 354C9U7A, Comprised in Kh. No. 7/24/1 and 7/24/2 situated at Mouja Daulatpur, HB No. 144, Tehsil Jagadhri, Distt. Yamunanagar within Limits of Municipal Corporation Yamuna Nagar which is bounded as follows: Boundaries: East: Property of Wali Mohammad West: Property of Khalil Khan North: Property of Ashik Ali South: Plot of other and Road	Date of Demand Notice: 07.10.2023 Date of possession: 06.03.2024	Rs. 25,80,295/- as on 18.09.2023 and interest thereon.

Date: 10-03-2024 Place: Yamunanagar Authorised Officer

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FACTORY ONE PRIVATE LIMITED

1. Name of Corporate Person	Factory One Private Limited
2. Date of Incorporation of Corporate Person	5th May 2021
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity Number / Limited liability identity number of Corporate Person	U72900UP2021PTC145917
5. Address of the registered Office and Principal office (if any) of Corporate Person	B-229, Ramprastha, Ghaziabad, Uttar Pradesh – 201011
6. Liquidation commencement date of Corporate Person	9th March 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Anil Rustgi H.No. E-524, Tower-6, H E W O-1, Sector-56, Gurgaon, Haryana-122 011 E-mail id: anil_rustgi@yahoo.co.in Regn. No.: IBB/PA-002/IP-N00683/2016-19/12382
8. Last date for submission of claims	08 April 2024

Notice is hereby given that **Factory One Private Limited** has commenced voluntary liquidation on **9th March, 2024**.

The stakeholders of **Factory One Private Limited** are hereby called upon to submit a proof of their claims, on or before **8th April 2024**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anil Rustgi
Voluntary Liquidator Factory One Private Limited
Registration No: IBB/PA-002/IP-N00683/2016-19/12382

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BUZZ SPORTS ENTERTAINMENT PRIVATE LIMITED

1. Name of Corporate Person	Buzz Sports Entertainment Private Limited
2. Date of Incorporation of Corporate Person	04th Aug. 2022
3. Authority Under Which Corporate Person is Incorporated / Registered	ROC Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U92410DL2022PTC402809
5. Address of The Registered Office and Principal office (If any) of Corporate Person	Regd. Office: 81-A, G Block, F/Floor, Pvt No-2, Old Plot No-23, Laxmi Nagar, East Delhi, Delhi 110092 Corporate Office: A-1 & A-2, Second Floor, Centrum Plaza, Golf Course Road, Sector-53, Gurugram, Haryana-122002
6. Liquidation Commencement Date of Corporate Person	07th March 2024
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	Amit Talwar A-4/5, Jwan Jyoti Apartments, Near Lok Vihar, Pitampura, N.Delhi-34 Email id: amit.talwars@gmail.com Mobile No. 9899977970 Reg. No. - IBB/PA-002/IP-N01178/2021-2022/13887 Email id for submission of Claims liq.buzz@gmail.com
8. Last Date For Submission of Claims	06th April 2024

Notice is hereby given that the **Buzz Sports Entertainment Private Limited** has commenced voluntary liquidation on **07th March 2024**.

The stakeholders of **Buzz Sports Entertainment Private Limited** are hereby called upon to submit a proof of their claims, on or before **06th April 2024**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amit Talwar
Liquidator of Buzz Sports Entertainment Private Limited
Reg. No. IBB/PA-002/IP-N01178/2021-2022/13887

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF CREDITORS OF GAYATRI HOSPITALITY & REALCON LIMITED
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of corporate debtor	Gayatri Hospitality & Realcon Limited
2. Date of incorporation of corporate debtor	07.07.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. of corporate debtor	U70100DL2010PLC205416
5. Address of the registered office and principal office (if any) of corporate debtor	9/5298, Old Seelampur Gandhi Nagar, Delhi, Delhi, India, 110031
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 04.03.2024 Order received on 07.03.2024
7. Estimated date of closure of insolvency resolution process	30.08.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anand Sonbhadra IBBI Registration No. - IBB/PA-001/IP-00739/2017-2018/11771
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat- 2183, Sector- B, Pocket-2, Vasant Kunj, New Delhi, National Capital Territory of Delhi, 110070 Email-sonbhadra65@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, E-10A, Lower Ground Floor, Kailash Colony, Greater Kailash - I, New Delhi- 110048 Email id: cirp.gayatrihospitality@gmail.com
11. Last date for submission of claims	21.03.2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Allottees are required to file their claim through https://pda.nesl.co.in/#/ and contact (M) 9384676709 (Authorized persons, Nesl) for any issues in filing the claim during office hours (10:00 A.M. - 06:00 P.M.)
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Sanjay Kumar Gupta (IBBI/PA-001/IP-01529/2019-2020/12461) 2. Mr. Raender Pal Chandel (IBBI/PA-002/IP-N01220/2022-2023/141305) 3. Mr. Nitesh Kumar Sinha (IBBI/PA-002/IP-N00290/2017-18/10638)
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) https://ibbi.gov.in/home/downloads (b) https://pda.nesl.co.in/#/ The Financial Creditors should submit their Claims at the website https://pda.nesl.co.in/#/ as mentioned against column 12.

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Gayatri Hospitality & Realcon Limited** on 04.03.2024 (order received on 07.03.2024).

The creditors of **Gayatri Hospitality & Realcon Limited**, are hereby called upon to submit their claims with proof on or before 21.03.2024 to the Interim Resolution Professional at the address mentioned against item No. 10.

The financial creditors (including the creditors in class) shall submit their claims with proof by electronic means only. The Financial Creditors should submit their claim at the website <https://pda.nesl.co.in/#/>. If in case of any query relating to uploading the same on PDA Nesl, the contact details of the concerned person is (M) 9384676709. Other creditors can submit their claim with proof in person, by post or by electronic means. Those Creditors, who intend to submit the claim in physical mode, can submit the address mentioned in entry No. 10. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Anand Sonbhadra
IBBI Registration no. IBB/PA-001/IP-00739/2017-2018/11771
Interim Resolution Professional in the matter of Gayatri Hospitality & Realcon Limited
Date : 10.03.2024
Place : New Delhi
AFA valid up to 10.12.2024

Tinna
TINNA TRADE LIMITED
CIN: L51100DL2009PLC186397
No 6, Sultanpur, Mandi Road, Mehrauli, New Delhi – 110 030
Tel.: +91-11-4900 3870, Fax: +91-11-2680 4483
Email: investor.ttl@tinna.in; Website: www.tinnatrade.in

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Extra Ordinary General Meeting ("EGM") of the members of **M/s Tinna Trade Limited ("the Company")** will be held on **Monday, April 01, 2024, at 12:30 P.M. (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the EGM convening the said meeting in accordance with the applicable provisions of Companies Act, 2013 read with rules made thereunder, and MCA General Circular No. 14/2020 dated 08.04.2020, 17/2020 dated 13.04.2020, General Circular No. 22/2020 dated 15.06.2020, General Circular No. 33/2020 dated 28.09.2020, General Circular No. 39 / 2020 dated 31.12.2020, General Circular No. 10/2021 dated 23.06.2021, General Circular No. 20/2021 dated 08.12.2021, General Circular No. 03/2022 dated 05.05.2022, General Circular No. 11/2022 dated 28.12.2022 and General Circular No. 09/2023 dated 25.09.2023 respectively ("MCA Circulars") read with SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/2021/11 dated January 15, 2021 and Circular No. SEBI/HO/CFD/CMD2/CIR/2022/62 dated May 13, 2022, Circular No. SEBI/HO/CFD/CMD2/CIR/2023/167 dated October 07, 2023 issued by the SEBI ("SEBI Circulars") without the physical presence of the Members at a common venue. The Deemed venue of the EGM will be the Registered Office of the Company.

The Notice of EGM along with login details for joining the EGM through VC / OAVM facility including e-voting has been sent on 9th March, 2024 through e-mail to all those Members whose e-mail address were registered with the Company or Registrar and Share Transfer Agent or with their respective Depository Participants ("DP") in accordance with the MCA Circulars and SEBI Circulars, and the same are also available on Company's website (www.tinnatrade.in), Stock Exchange's website (www.bseindia.com) and on the website of NSDL at www.evoting.nsdl.com.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards on General Meetings issued by Institute of Company Secretaries of India, as amended from time to time, the Company is pleased to provide to its members, the facility to exercise their right to vote by remote e-voting or e-voting during the EGM. The Company has engaged the services of **National Securities Depository Limited ("NSDL")** as the agency to provide e-voting platform to the Members of the Company. Instructions for the process to be followed for e-voting are annexed to the Notice of EGM.

The details relating to e-voting in terms of the Act and the relevant rules are made as under:

- The businesses as set forth in the Notice of EGM may be transacted through remote e-voting or e-voting system during the EGM.
- The remote e-voting period commences on Friday, March 29, 2024, at 10:00 A.M. (IST) and ends on Sunday, March 31, 2024, at 5:00 P.M. (IST). During this period, members of the Company, holding shares either in physical or dematerialised form, as on the cut-off date, that is, March 25, 2024, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter.
- The voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on March 25, 2024 ("cut-off date"). A person who acquires shares of the Company and becomes a member of the Company after the electronic dispatch of notice of the EGM and holding shares as of the cut-off date, may obtain the login ID and password by sending a request to NSDL at evoting@nsdl.co.in. However, if the person is already registered with NSDL or CDSL for remote e-voting then the existing user ID and password can be used for casting vote.
- The Cut-off date for determining the eligibility to vote by remote e-voting or e-voting during the EGM is **Monday, March 25, 2024**.
- Only those Members who will be present at EGM through VC/OAVM facility but have not already cast their vote by remote e-voting shall be eligible to vote through e-voting at the EGM.
- A member may participate in the EGM even after exercising his/her right to vote through remote e-voting, but shall not be allowed to vote again at the EGM.
- The manner of e-voting remotely for members holding shares in dematerialized form, physical mode and for members who have not registered their email addresses is provided in the Notice of EGM. The details will also be made available on the website of the Company. Members are requested to visit www.tinnatrade.in to obtain such details.
- Mr. Ajay Barotta, (Membership No. 3495 and CP No. 3945), proprietor, M/s. Ajay Barotta and Associates, Company Secretaries has been appointed as the Scrutinizer for providing facility to the members of the Company to scrutinize the voting process in a fair and transparent manner.

In case of any query/grievances relating to remote e-voting facility, please refer the Frequently Asked Questions (FAQ's) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact M/s. Pallavi, National Securities Depository Limited, Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Panel, Mumbai – 400013 at 022-4886 7000 and 022- 2499 7000 or send an email at evoting@nsdl.com.

Manner of Registration of email addresses:

In case shares are held in physical mode, please update your email ID with All Assignments Limited at rtat@analnt.com In case shares are held in demat mode, please update your email id with your relevant Depository Participant.

For Tinna Trade Limited
Sd/-
Monika Gupta
Company Secretary & Compliance Officer
Date : 9.3.2024
Place : New Delhi
FCS-8015

केनरा बैंक Canara Bank
Regional office, Haldwani
Kusumkhara, near Balaji
Banquet Hall, Cheenpur, Haldwani, Email : rrrold@canarabank.com

POSSESSION NOTICE
(For Movable/Immovable Properties)

Whereas, Undersigned being the Authorised officer of Canara Bank under, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned against each account stated herein to repay the amount mentioned in the notice within 60 days from the receipt of the said notice. The Borrowers/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Mortgagor/Guarantor and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred up on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said rule as per the details given below. The Borrowers /Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the Canara Bank for an amount and interest thereon as mentioned below. **The borrower's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.**

Sr. No.	Name of Branch Name & Address of Borrower/Guarantor	Description of Movable/Immoveable Properties	Date of Demand Notice	Outstanding Amount as per Demand Notice
1.	BRANCH : Ramnagar 1. Shri Devendra Singh (Borrower/ Mortgagor) S/o Shri Darshan Singh R/o Ward No. 09, Dugapuri, Ramnagar Range, Distt. Nainital Ramnagar-244715 2. Shri Pankaj Mandoliya (Guarantor) S/o Mrs. Godavari, H. No. 49, Near Parvatiya Sabha Lakhampur, Distt. Nainital, Ramnagar-244715	EMT of flat bearing No. SX-09 on the sixth floor having area 83.64 square meter (Total covered) (Without Roof Rights) on Sixth Floor of the building named "Aasthan Devidayal Enclave" situated at Kharsa Number 177 A Min Village Shivalpur Pandey, Tehsil Ramnagar, District Nainital, Uttarakhand along with the right of use all easements whatsoever necessary for the enjoyment of said apartment. Boundaries: East: Flat No. 08, West: Flat No. 10, North: Open Gallery, South: Open Space of project.	05.12.2023 Date of Possession 06.03.2024	₹ 19,80,178.66 (Rupees Nineteen Lakh Eighty Thousands One Hundred Seventy Eight & Paise Sixty Six Only) plus further interest & other expenses

Date : 10.03.2024 Place : Regional Office, Haldwani Authorised Officer

pnB Housing Finance Limited
Registered Office : 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones-011-23351711, 23351712, 23105414, Web : www.pnbhousing.com
Karnal Branch: PNB Housing Finance Ltd. 1st Floor, Pinnacle Tower, Vaishali Corner, Garh Road, Meerut-250004, (U.P.)

E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)
E-Auction-Sale Notice for Sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the Public in General and in Particular To the Borrower(s) & Guarantor(s) indicated in Column No-4 that The Below Described Immovable Property (ies) Described in Column No-4 Mortgaged/charged To The Secured Creditor, The Constructive/Physical Possession Of Which Has Been Taken (as Described in Column No-4) By The Authorized Officer Of M/s Pnb Housing Finance Limited/secured Creditor, Will Be Sold On "As Is Where Is, As Is What Is And Whatever There Is Basis" As Per The Details Mentioned Below. Notice is hereby Given To Borrower(s)/mortgagor(s)/legal Heirs, Legal Representative, (Whether Known Or Unknown), Executor(s), Administrator(s), Successor(s), Assignee(s) Of The Respective Borrowers/Mortgagor(s) (since Deceased) As The Case May Be Indicated in Column No-4 Under Rule-8(6) & 9 Of The Security Interest Enforcement Rules, 2002 Amended As On Date. For Detailed Terms And Conditions Of The Sale, Please Refer To The Link Provided In M/s Pnb Housing Finance Limited/secured Creditor's Website I.e. www.pnbhousing.com.

Loan No./Name of the Borrower/Co-Borrower/Guarantor/Legal Heirs	Demand (A)	Amount (B)	Nature of Possession (C)	Description of the Properties Mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of Submission Rate) (F)	Last Date of Submission of Bid (G)	Inspection Date & Time (H)	Date of Auction (I)	Known Encumbrances/Court Cases If any (J)
NHL/KAR/05/18/53355	Rs. 186469.55	as on 02.07.2021	Physical Possession	Shop No 14A, At Saranya Mall, Without Roof Right, Bearing No 969 Ward No 13, Sikka Colony, Sonapat, Haryana, India 131001, Area of Land 1510 Sq Yards, Title Deed No 1331/1 of Dated 08-05-2015 In Favour of Rajesh Kumar S/o of om Parkash, Boundaries:- East-17 ft Shop No15A, West-17 ft Shop No13A, North-8 ft Passage, South 8 ft House of Bulu	Rs. 10,10,000	Rs. 1,01,000	15.04.2024 Before 5.30 PM	05.04.2024 10:00 AM to 5.30 PM	16.04.2024 12:00 AM to 2.00 PM	Not Known
NHL/KAR/05/18/53355	Rs. 186469.55	as on 02.07.2021	Physical Possession	Shops No 4, Bearing No969 Ward No13, At Saranya Mall, Without Roof Right Sikka Colony, Sonapat, Haryana, India 131001, Area of Land 1510 Sq Yards, Title Deed No 3161/1 of Dated 28.06.2018 In Favour of Suman W/o Rajesh Kumar, Boundaries:-East-8 Ft 6 Inch House of Hawa Singh, West-8 Ft 6 Inch Passage, North-17 Ft Shop No3, South 17 Ft Shop No5	Rs. 10,10,000	Rs. 1,01,000	15.04.2024 Before 5.30 PM	05.04.2024 10:00 AM to 5.30 PM	16.04.2024 12:00 AM to 2.00 PM	Not Known
HOU/MEE/04/16/280	₹17,29,80.65	as on 11.11.2019	Physical Possession	House No-32, Panchsara Colony No 634, Indrapur, Modt Nagar, Ghaziabad, Uttar Pradesh, India	Rs. 11,63,000	Rs. 1,16,300	27.03.2024 Before 5.30 PM	15.03.2024 10:00 AM to 5.30 PM	28.03.2024 12:00 AM to 2.00 PM	Not Known
HOU/PT/04/18/52390	Rs. 188464.82	as on 31.03.2021	Physical Possession	Flat No-328, First Floor, Pocket C-1, Siraspur New Delhi	Rs. 11,34,000	Rs. 1,13,400	27.03.2024 Before 5.30 PM	15.03.2024 10:00 AM to 5.30 PM	28.03.2024 12:00 AM to 2.00 PM	Not Known

* Together with the further interest @ 16% p.a. as applicable, incidental expenses, cost, charges etc. incurred up to the date of payment and/or realization thereof. * To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/claims in respect of above mentioned immovable/secured assets except what is disclosed in the column No-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser/s(bidders) are requested to independently ascertain the veracity of the mentioned encumbrances.

- As on date, there is no order restraining and/or court injunction PNBHFL the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
- The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K, including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.
- Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s) the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder/s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgement of sale confirmation letter and in default of such deposit, the property/secured asset shall be resold.
- C/ INDIA PRIVATE LIMITED** will be assisting the Authorized Officer in conducting sale through an e-Auction having its corporate office at Plot No.68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website- www.bankbids.com. For any assistance related to inspection of the property or obtaining the bid form and for any other queries or for registration you have to co-ordinate with Amit Sharma, Krishan Kumar, Rajat, Rahul Dua, Contact Number 1800120 8800, auction@pnbhousing.com is authorised person of PNBHFL or refer to www.auction@pnbhousing.com

Place : Delhi/NCR, Dated : 10-03-2024
Authorized Officer, M/s PNB Housing Finance Limited

punjab national bank
...the name you can BANK upon !

Oriental Bank of Commerce United Bank of India
Circle Office, 1-2, Raghunath Nagar, M.G Raod, Agra

E-AUCTION NOTICE
E-AUCTION SALE NOTICE TO GENERAL PUBLIC UNDER RULE 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002, PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Last Date of EMD Deposit : Date 25.03.2024

E- Auction Date: 26.03.2024, Time : 10:00 A.M. to 4:00 P.M. till

Sr. No.	Name of the Account Borrower(s)/Guarantor(s) Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner's Name(mortgagors of property(ies))	E/O of Demand Notice u/s 13(2) of SARFESI Act 2002 (F) Outstanding Amount as on..... (G) Possession Date u/s 13(4) of SARFESI Act 2002 (H) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (Rs. in Lacs) B) EMD C) Bid Increase Amount
1.	Borrower-M/s Poonam Furniture, Shri Bharat Kumar S/o Shri Heerendra Singh, Add:-H.No. 198, Jawahar Puram-2, Alwalia Awadhputi, Agra-282010, Shri Heerendra Singh (Guarantor) S/o Shri Shyam Sunder, Add:-H.No. 198, Jawahar Puram-2, Alwalia Awadhputi, Agra-282010, Shri Bharat Kumar (Prop. Poonam Furniture), Add:-4/61/4 Panchkulyan, Agra A/C No.0030009300041798 Branch-Rajmandi, Agra	EM of Property Situated at MIG-II, House No. 198 with Extra Land, Jawahar Puram Housing Scheme, Near Neelgiri Enclave, Lohamandi Ward, Agra (UP) Area 83.61 Sqmters., + 48.07 Sq.mtrs., Total-131.68 Sq.mtrs. (In the Name of Shri Heerendra Singh S/o Shri Shyam Sunder) Boundaries: On the East by: Rasta & Exit 25 feet wide, On the West by: MIG Plot No.197, On the North by: MIG Plot No.199, On the South by: Rasta 30 feet.	E) 16.06.2021 F) Rs. 18.99 Lac + further interest and other Admissible charges w.e.f. 01.04.2021 G) 09.01.2024 H) Symbolic Possession	(A)Rs.46.30 Lac (B)Rs.04.63 Lac (C)Rs.20,000/-
2.	Borrower- Shri Jitendra Kumar S/o Vipli Ram Nigam A/c No. 165600NC00002803 165600NC00002821 Branch-Vijay Nagar, Agra	EM of property situated at plot no. 15 B Nagar Nigam No. 51/110/1B/2 South Arjun Nagar loka mandal ward Tehsil & Distt Agra Area-209.025 Sqm., Owners-Sh. Jitendra Kumar S/o Vipli Ram Nigam & Smt. Rajani W/o Sh. Jitendra Kumar Boundaries:- East-House of Sh. B M Lavania West- House of Sh. Ram Sewak Shrivastava, North-Road 10 Ft. Wide, South-Road 30 ft. Wide.	E) 08.05.2023 F) Rs. 153 Lac + further interest and other Admissible charges w.e.f. 01.05.2023 G) 10.07.2023 H) Symbolic Possession	(A)Rs.104.25 Lac (B)Rs.10.43 Lac (C)Rs.1,00,000/-
3.	Borrower-1.M/S S. S. Ice And Cold Storage, 2. Sh. Lekhraj Singh 3. Sh. Pawan Kumar Chauhan (Guarantors) 4. Sh. Suresh Singh Chauhan 5. Anita Chauhan (Guarantors) 6. Sh. Atul Sharma, Branch-Ram Nagar Khandoli, Agra	All that part and parcel of the property in the name of lekhrj singh and suresh singh Chauhan, cold storage land and building having area 0.758 Hectare situated at khata no 175, Kharsa na 17 & 18 at Vill bandhnu teh etmadpur Distt Agra Vide registered Title deed Registered on 04.04.2008 in Bahi no. 01, Zild no./Vol no. 4549 on pages 381 to 402 at Sr. no. 2632 with Sub Registrar Etmadpur	E) 01.11.2019 F) Rs. 122.00 Lac + further interest and other Admissible charges w.e.f. 01.08.2020 G) 10.02.2021 H) Symbolic Possession	(A)Rs.248.86 Lac (B)Rs.24.89 Lac (C)Rs.1,00,000/-
5.	Borrower-PRABAL ROLLER FLOUR MILL, Prop. Sh. Prabal Pratap singh S/o Sh. Vijay Pal singh, Gauntor- Smt. Seema Singh W/o Sh. Prabal Pratap singh, Smt Aneta Singh Pundir W/o Sh. Vijay Singh Pundir, M/s Vijay Shree Infra Height Pvt. Ltd. Branch-IBB, Agra	1. Residential House on Plot No.- 32 Part of Kharsa No. 336,337, situated at Kaushalpur new abadi mauja nagalpaldehishil & distt. Agra. Area- 168.05 sqm., Owner Of Property-Smt. Seema Devi, Boundaries- East-rasta 6.40 Mtr, west- House of Satyawati pathak & Moolchand, North- Other House , South-House of Shrivastava. 2.EM of residential Plot at Vijay Nagar on Part of Kharsa no. 283 situated at mauja basaithehil tunda distt. Firozabad. Area- 8890.00 sqm, Owner of Property-M/s Vijay Shree Infra Heights P. Ltd. Boundaries- East- other land, west- Rasta, north- chak road, South- Other Colony. 3. EM Of Kita Property Gata/Kharsa No. 222 Commercial Land & Building, Mauza Awagah, Dehat, Awagah, Distt. Etah, Area- 4880.00 SQM Owner- Sh. Prabal Pratap Singh, Boundaries- East- other land, west-		

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड
पंजीकृत कार्यालय : 11वां तल, टॉवर ए, सेनेकुला बिजनेस पार्क, गणपतवाड कदम मार्ग, लेकर पेरल, मुंबई-400013, सीआरएन नं.: 197910एनएच2008पीएलसी167552

अधिष्ठापक सूचना (अचल संपत्ति हेतु)

(प्रतिभूति हित प्रवर्तन नियमावली 2002 के विवरण 8(1) के अन्तर्गत पट्टिबद्ध IV के अनुसार)

सबकि, अधोहस्ताक्षरकर्ता ने टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्राथमिक अधिकारी के रूप में वित्तीय परिचयपत्रों के प्रसिद्धिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित पात्रा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्गत की थी, जिसमें ऋणकर्ताओं को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिवसी के अंदर, प्रतिभुगतान करने को कहा गया था।

ऋणकर्ता निर्वाचित देयराशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एलद्वारा ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का, उक्त नियमावली के विमम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उन्हे प्रदत्त शक्तियों के प्रयोगांतर्गत, अधिग्रहण कर लिया है।

ऋणकर्ता को विशेष रूप में तथा जनसाधारण को एतद्वारा सामान्य रूप में सतर्धान किया जाता है कि सम्पत्ति का लेन-देन न करें तथा सम्पत्ति का कोई व हिस्सा भी प्रसार का लेन-देन, यहां इसमें निम्न संचितियों एवं राशि तथा निम्नांकित तिथि से इस तथी पर आधारित ब्याज एवं संचिक ब्याज, चुकाने, लागू करें, इत्यादि हेतु टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्रभारार्थीन होगा।

ऋणकर्ता का ध्यान, प्रतिभूत परिचयपत्रों के मोबाइल उपलब्ध समय के परिशिष्ट में अधिनियम की धारा 13 की उप-धारा (6) के प्रावधानों की ओर आकृष्ट किया जाता है।

ऋण खाता संख्या	राशिचक्रणकर्ता(वी)/ वित्तिकृतप्राधिकारी(वी) / वित्तिक प्रतिनिधि(वी) के नाम	मांग सूचना के अनुसार राशि	अधिग्रहण तिथि
TCHH0701 0001000610 25 & TCHH0701 0001000666 67	श्री संयोग कुमार पुत्र श्री चित्तोजी मात्र (खाताकर्ता के रूप में) और श्रीमती कृष्णा मांर पत्नी श्री चित्तोजी माथ और श्री समीर अग्रवाल पुत्र श्री चित्तोजी माथ और श्रीमती अग्रवाल पुत्र श्री चित्तोजी माथ और श्रीमती अग्रवाल पुत्र श्री चित्तोजी माथ और श्रीमती मोनिका अग्रवाल पत्नी श्री संयोग कुमार और कमला दाह्याव एव इत्यदि, अपने प्राथमिक एवं (सह-उधारकर्ता/ओं के रूप में)	रु. 65,03,001/- (षष्ट्ये पचपन लाख तीन हजार एक मात्र) 15/11/2023 के अनुसार	05-03-2024 (एतद्वारे पचपन लाख तीन हजार एक मात्र)

प्रतिभूत परिचयपत्रों / अचल संपत्तियों का विवरण – अचल संपत्ति के समस्त भाग तथा अंश, अधिमान 210 वर्ग गज (50 x63), जो किष्कान्दविष्णुपी एक्सटेंशन, स्टेट बैंक कॉलोनी, सुरक्षा कैंट, एन.बी. बरेंली के अंदर, परगना और तहसील और जिला बरेली (उत्तर प्रदेश) में स्थित, करीयत विलेख में उल्लिखित सभी सामान्य सुविधाओं के साथ है।

10654010	श्री नरेश पुत्र श्री प्रभु खरन (उधारकर्ता के रूप में) और श्रीमती सपना पत्नी श्री नरेश (सह-उधारकर्ता के रूप में)	रु. 6,35,169/- (षष्ट्ये छह लाख पैंतीस हजार एक सी चत्तराशर मात्र) 16/11/2023 के अनुसार	06-03-2024
----------	---	---	------------

प्रतिभूत परिचयपत्रों / अचल संपत्तियों का विवरण – अवासीय भूखंड के समस्त वह नाम तथा अंश, जिसका क्षेत्रफल 62.74 वर्ग मीटर (33 x20=6+1/2’) है, जो गाटा संख्या 281 के भाग में शामिल, मोहल्ला / भाग देहा नगर, बाबरी मुंजी, परगना, तहसील और जिला पीलीभीत-262001 (उत्तर प्रदेश) में स्थित तथा विवेक विवेक में उल्लिखितानुसार सभी सामान्य सुविधाओं के साथ है।

10498537 & TCHIN0701 0001000737 55	सर्वांग अरुण कुमार पुत्र श्री ओम प्रकाश उपमान ओम प्रकाश सरस्वत, अपने कानूनी उत्तराधिकारियों के माध्यम से (उधारकर्ता के रूप में) और श्रीमती लक्ष्मी सरस्वत पत्नी रत्नगी अरुण कुमार (सह उधारकर्ता और कानूनी उत्तराधिकारी के रूप में)	रु. 18,70,814/- (षष्ट्ये अठारह लाख सत्तर हजार आठ सी चौदह मात्र) 15/11/2023 के अनुसार	06-03-2024
------------------------------------	--	--	------------

प्रतिभूत परिचयपत्रों / अचल संपत्तियों का विवरण – अवासीय घर के समस्त भाग तथा अंश, अधिमान 83.62 वर्ग मीटर (51 x17.65), गाटा संख्या 413 चिन, में शामिल, मोहल्ला साहाइय (पूरी), गण्डिया सिंक, परगना चोमहला, तहसील बरेली, जिला बरेली (उत्तर प्रदेश) में स्थित है, जो विवेक विलेख में उल्लिखित सभी सामान्य सुविधाओं के साथ तथा निम्नानुसार परिचयित है : सीमाएं – पूर्व- रास्ता 12 फुट, पश्चिम- प्रेम शंकर का घर, उत्तर- सुखवीर का घर, दक्षिण- रास्ता 10 का घर

निर्माक – देवी 03-2024 हस्ता – प्राधिकृत अधिकारी स्थान – बरेली (उत्तर प्रदेश) कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

**सेन्ट्रल बैंक ऑफ इंडिया**
Central Bank of India

1911 से आपके लिए "केन्ट्रल" "CENTRAL" TO YOU SINCE 1911

मो.का. (उत्तर) 1398, प्रथम तल, चौदनी चौक, दिल्ली-110006, दूरभाष: 011.23832226

शुद्धि पत्र

कृपया इस समाचार पत्र में दिनांक 22.02.2024 को प्रकाशित सरफेसी अधिनियम 2002 के तहत दिनांक 16.03.2024 को होने वाली अचल सम्पत्तियों की विक्री के लिए ई-नीलामी विक्री सूचना (15 दिन का सूचना) के हमारे वित्तापन को देखें। क्रम संं.14 से लेकर क्रम संं.18 के वसुंधरा शाखा में प्राथिभूत अधिकारी/शाखा प्रमुख का मोबाइल नम्बर प्रकाशित हो गया है। कृपया प्राथिकृत अधिकारी/शाखा प्रमुख का मोबाइल नम्बर इस प्रकार पढ़ें: “श्री वैभव तोमर, मोबाइल नं.8800013545” नीलामी के लिए अन्य सभी विवरण यथावत रहेंगे।

सेन्ट्रल बैंक ऑफ इंडिया

**भारतीय स्टेट बैंक**
प्रथम तल, नजीफगढ़ रोड, नई दिल्ली-110015, फोन: 011-25419177, 25412977, ईमेल: sbi.05169@sbi.co.in

कच्चा सूचना
(सूचना हित प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत)

जबकि अधोहस्ताक्षरी ने वित्तीय परिचयपत्रों के प्रतिभूतिगत एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 के प्रवर्तन के अधीन भारतीय स्टेट बैंक, का प्राथिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के साथ पठित धारा 13(12) के नियम 3 के अधीन प्रदत्त शक्तियों के अंतर्गत धधकर्ता एवं /ऋण सजीव कुमार और रेखा और मैसर्स आदित्य प्लास्टिक – श्री सजीव कुमार (प्रोपराटर) को एक मांग नोटिस दिनांक 30-08-2023 को जारी किया था जिसमें उल्लेखित राशि रु. 22,87,651/- (रु. बाईस लाख सत्तासी हजार छः सौ इक्क्यावन मात्र) और सीसी लिमिट रु. 20,38,286/- (रु. बीस लाख अठ्तीस हजार दो सौ छियासी मात्र) दोनों खातों का कुल रु. 43,25,937/ (रु. तैतालीस लाख पच्चीस हजार नौ सौ सौतीस मात्र) दिनांक 30.08.2023 तक और उक्त राशि पर सविदात्मक दर पर भविष्य का ब्याज, साथ में सभी आकिस्मक खर्चें लागत प्रभाव इत्यादि सहित के अधीन होगा। उक्त प्रदत्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर सुगतान करने को कहा गया था।

कर्जदार पक्त राशि का भुगतान करने में असफल हो गये हैं, इसलिए एतद्वारा कर्जदार / गारंटर तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का कच्चा, उक्त अधिनियम की धारा 13 की उप-धारा 4 उक्त निगमो के नियमावली के नियम 8 के साथ पठित के अधीन उन्हे प्रदत्त शक्तियों के अस्त्यामक के अंतर्गत सम्पत्ति का कच्चा 06.03.2024 को लिया है।

विशेष रूप से कर्जदार / गारंटर तथा जनसाधारण को एतद्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन भारतीय स्टेट बैंक, के प्रभार वास्ते राशि रु. 43,25,937/ (रु. तैतालीस लाख पच्चीस हजार नौ सौ सौतीस मात्र) दिनांक 30.08.2023 तक और उक्त राशि पर सविदात्मक दर पर भविष्य का ब्याज, साथ में सभी आकिस्मक खर्चें लागत प्रभाव इत्यादि सहित के अधीन होगा।

कर्जदार का ध्यान एवट की धारा 13 की उप धारा (6), के प्रावधानों के अंतर्गत सुरक्षित परिचयपत्रों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण	
प्लेट नं. 802, ब्लॉक-के, 6वां तल, बाईट लिमि, क्षेत्रफल 749 वर्ग फीट, सैक्टर-06, गौड कुमारपुर, सोनीपत, हरियाणा-131001 में स्थित सभी अधिकारों, सीपक और हित, सुविधा, विशेषाधिकारों और सम्पत्ति का स्वाभिल सभी के साथ। फिटिंग, फिक्स्चर, कनेक्शन, उस पर सभी संरचना, जो अनुयायितिक अधिकारों के साथ है। सामान्य रास्ता क्षेत्रों, सौदियों और अन्य सामान्य सुविधाएं जो वहां उपलब्ध हैं, यदि कोई हो	प्राधिकृत अधिकारी, भारतीय स्टेट बैंक
दिनांक: 06-03-2024 स्थान: सोनीपत	

प्रश्न ए सार्वजनिक उद्घोषणा	
(भारतीय ऋणधोनाक्षमता एवं दिवालिया बोर्ड (स्वैच्छित परिसमापन प्रक्रिया) नियमावली 2017 का नियम 14)	
बज स्पोर्ट्स एंटरटेन्मेंट प्राइवेट लिमिटेड के हितग्राहियों के ध्यानार्थ	
1. निगमित व्यक्ति का नाम	बज स्पोर्ट्स एंटरटेन्मेंट प्राइवेट लिमिटेड
2. निगमित व्यक्ति के निगमीकरण की तिथि	04 अगस्त 2022
3. प्राधिकरण, जिसके अंतर्गत निगमित व्यक्ति निगमीकृत/पंजीकृत है	आरओसी- दिल्ली
4. कीर्तिरेक व्यक्ति की निगमित पहचान संख्या / सीमित दायित्व पहचान संख्या	U92410DL2022PTCA402809
5. निगमित व्यक्ति के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजी. कार्यालय : 81–ए, जी ब्लॉक, प्रथम /तल, प्राइवेट नंबर-2, पुराना प्लांट नं. –23, लक्ष्मी नगर, पूर्वी दिल्ली, दिल्ली 110092 निगमित कार्यालय : ए-1 ए एवं ए-2, द्वितीय तल, सेंट्रम प्लाजा, गोल्फ कोर्स रोड, सेक्टर-63, गुरुग्राम, हरियाणा-122002
6. निगमित व्यक्ति का परिसमापन आरंभ होने की तिथि	07 मार्च 2024
7. परिसमापक का नाम, पता, ईमेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	अमित तलवार ए-4/5, जीवन ज्योति अपार्टमेंट्स, लोक विहार के समीप, पीतपुर, उत्तरी दिल्ली-34 ईमेल आईडी : amittalwarcs@gmail.com मोबाइल नंबर 9899977970 पंजी. संं.– IBBBI/PA-002/IP- N01178/2021-2022/13887 दावे प्रस्तुत करने के लिये ईमेल आईडी liq.buzz@gmail.com
8. दावों को जमा करने की अंतिम तिथि	06 अप्रैल 2024

एतद्वारा सूचित किया जाता है कि **बज स्पोर्ट्स एंटरटेन्मेंट प्राइवेट लिमिटेड 07 मार्च 2024** को स्वेच्छिक परिसमापन आरंभ कर चुक है।
एतद्वारा बज स्पोर्ट्स एंटरटेन्मेंट प्राइवेट लिमिटेड के हितग्राहियों को निर्देश दिया जाता है कि वे 06 अप्रैल 2024 को अथवा उसके पूर्व परिसमापक के पास, पट्टिचि सं. 7 के समक्ष वर्णित पत्र पर, अपने दावों का एक साक्ष्य प्रस्तुत करें।
वित्तीय ऋणदातागण दावों के अपने साक्ष्य केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समस्त अन्य हितग्राही दावों के साक्ष्य व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं।
दावों के बुट्टेपूरी अथवा ग्रामक साक्ष्य जमा करने पर दंडित किया जायेगा।

दिनांक : 08 मार्च 2024
स्थान : नई दिल्ली

बज स्पोर्ट्स एंटरटेन्मेंट प्राइवेट लिमिटेड के परिसमापक पंजी. सं: IBBBI/PA-002/IP-N01178/2021-2022/13887

फॉर्म ए सार्वजनिक सूचना	
गायत्री हॉस्पिटैलिटी एन्ड रियलकॉम लिमिटेड के लेनदारों के ध्यानार्थ	
(भारतीय दिवाला एवं घोशन अक्षमता बोर्ड के विनियम 6 के अंतर्गत) (कीर्तिरेक व्यक्तिओं के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)	
प्रासीकृत विवरण	
1. कोर्पोरेट देनदार का नाम	गायत्री हॉस्पिटैलिटी एन्ड रियलकॉम लिमिटेड
2. कोर्पोरेट के निर्माण की तिथि	07/07/2010
3. प्राधिकरण जिसके तहत कोर्पोरेट देनदार नियमित/पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली
4. कोर्पोरेट पहचान संख्या / कोर्पोरेट देनदार की सीपित सेवा पहचान संख्या	U91910DL2009PLC05416
5. कोर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	9/ 6286, पुराना सीलमपुर मौजी नगर, दिल्ली, दिल्ली, माला, 110031
6. कोर्पोरेट देनदार के संरक्षक में दिवाला प्रवेश होने की तिथि	आरंभ की तिथि- 04.03.2024 (आरंभ 07.03.2024 को प्रारंभ हुआ)
7. दिवाला समाधान प्रक्रिया के बंद होने की अनुयायित तिथि	30.08.2024
8. अंतिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री अमित सोहनद आर्यडीसीआई पंजीकरण संख्या IBBBI/PA-001/IP-00739/2017 2018/11771
9. बैंक के साथ पंजीकृत अंतिम समाधान पेशेवर का पता और ई-मेल	फ़ोन:-2183, सैक्टर-बी, पॉकेट-2, वस्तु कुज, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110070 ईमेल- sonbhai255@gmail.com
10. अंतिम समाधान पेशेवर के साथ पदावली के लिए उपयोग किया जाने वाला पता और ई-मेल	कॉप ए हर्षवर्धन प्रोपर्टीज एंटरप्राइज ई-मेल: कोरप्राइज@hvp.co.in, 10ए, लेकर ग्राउंड फ्लोर, कैलाश कॉलोनी, डेरा कैलाश-1, नई दिल्ली-110048 ईमेल आईडी: crip.gayatrihospitality@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	21.03.2024
12. अंतिम समाधान पेशेवर द्वारा सुनिश्चित पात्र 21 की उप-धारा (6) के बंद (डी) के तहत लेनदारों के वर्ग, यदि कोई हो	अनुचितों को अपना दावा https://pba.nesl.co.in/ में/60 के माध्यम से दर्ज करना होगा और कार्यालय समय (पुनः 10:00 बजे –06:00गण) के दौरान दावा दाखल करने में किसी भी समस्या के लिए (फ़ोन) 9384670979 (फ़ैक्स) 2416, एनएच/एनएच से संबंध करना होगा।
13. कोर्पोरेशन अक्षमता पेशेवरों के नाम जिन्हें एक वर्ग में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए स्थिति बनाया गया है (जिनके वर्ग के लिए स्थिति बनाया गया है)	1. श्री संजय कुमार गुप्ता (आईसीडीआई/आईपी-001/आईपी-नं01529/2019-2020/12461) 2. श्री राजेश चंद बरेंल (आईसीडीआई/आईपी-002/आईपी-नं01220/2022-2023/14135) 3. श्री निधि कुमर सिंह (आईसीडीआई/आईपी-002/आईपी-नं00280/2017-18/10383)
14. (क) प्रासीकृत प्रवेश और (ख) अंतिम प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) https://ibbi.gov.in/en/home/downloads (ख) https://pba.nesl.co.in/ पर जमा करना चाहिए।

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून दिव्यन, प्रथम संशोधन में 04.03.2024(आरंभ 07.03.2024) को प्रारंभ हुआ) को गायत्री हॉस्पिटैलिटी एन्ड रियलकॉम लिमिटेड की कोर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है। गायत्री हॉस्पिटैलिटी एन्ड रियलकॉम लिमिटेड के लेनदारों को समस्त वे अपने दावे प्रस्तुत करने के लिए 21.03.2024 को या उससे पहले प्राधिकृत संस्थानों के अंतर्गत उल्लिखित तिथि से पर अंतिम समाधान पेशेवर को कहां जाता है।

वित्तिकृतप्राधकारी (लेनो के ऋणदाताओं सहित) केवल इलेक्ट्रॉनिक माध्यम से जमान के दावा करने वाले प्रस्तुत करेंगे; वित्तिकृतप्राधकारी को अपना दावा वेबसाइट https://pba.nesl.co.in/ में/60 प्रस्तुत करना चाहिए। यदि किसी पंजीकरण पर दूरे अंतिम समाधान के अंतर्गत वे कोई संधि है, तो संबंधित व्यक्ति का संबंध विवरण (फ़ोन) 9384670979 है। अन्य सभी ऋणदाताओं अतिरिक्त रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं। वे लेनदार, जो मौलिक मोड में दावा प्रस्तुत करना चाहते हैं, वह उनके प्राधिकृत संख्या 10 में उल्लिखित पत्र पर जमा कर सकते हैं।

प्राधिकृत अक्षमता 12 के तहत प्राधिकृत अक्षमता ए वर्ग से संबंधित पत्र विवरण अक्षमता 10 में प्रारंभ करने के लिए अक्षमता वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्राधिकृत संख्या 13 के समक्ष सुनिश्चित लेन दिवाला पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देना।

दावे के दूधे या ग्रामक प्रस्तुत करने पर दंड लगाया जाएगा।

श्री अमित सोहनद आर्यडीसीआई पंजीकरण संख्या IBBBI/PA-001/IP-00739/2017-2018/11771 गायत्री हॉस्पिटैलिटी एन्ड रियलकॉम लिमिटेड के माग्ले में अंतिम समाधान पेशेवर पंजीकरण संख्या IBBBI/PA-002/IP-N00737/2018-19/12260 एंटर 07.10.2024 तक वैध है।

दिनांक: 10.03.2024
स्थान : नई दिल्ली

**यूनियन बैंक ऑफ इंडिया**
Union Bank of India

यूनियन बैंक लिमिटेड

क्षेत्रीय कार्यालय: मुजफ्फरनगर, 175, 2सरा तल, द्वारिकापुरी-251001 (उ.प्र.)

अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधानों के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल आस्तियों की विक्री हेतु ई-नीलामी विक्री सूचना

एतद्वारा आम जनता को तथा विशेष रूप से कर्जदार(रों) एवं जमानती(यों) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक/प्रभारित नीचे वर्णित अचल सम्पत्ति, जिसका रचनात्मक/भौतिक कच्चा यूनियन बैंक ऑफ इण्डिया, प्रतिभूत लेनदार के अधिकृत प्राधिकारी द्वारा किया गया था, नीचे वर्णित कर्जदार(रों) एवं जमानती(यों) से यूनियन बैंक ऑफ इण्डिया, क्षेत्रीय कार्यालय मुजफ्फरनगर (प्रतिभूत लेनदार) के निम्नलिखित वक्तव्यों की वसुली के लिए उसकी बिक्री 27.03.2024 को “जहाँ है जैसे है”, “जो है वही है” तथा “जो कुछ है वही है” आधार पर की जायेगी।

क्र. सं.	शाखा तथा अधिकृत प्राधिकारी/शाखा प्रमुख का नाम	कर्जदार तथा गारंटर का नाम	सम्पत्ति/कच्चे की स्थिति का विवरण	आवृत्त मूल्य		कुल बकाया
				ईएमडी राशि	बोली वृद्धि	
1	यूनियन बैंक ऑफ इंडिया सहानपुर मुख्य शाखा, अंतत बिल्डिंग, रेलवे रोड सहानपुर जिला सहानपुर, उत्तर प्रदेश -247001 मोबाइल नं. : 7055201295	मेसर्स रघावीवी स्टील्स प्राइवेट लिमिटेड पता: यूनिट ग्राम रेहड़ी, डाकघर छुटमलपुर देहरादून रोड, जिला: शरणपुर इसके निदेशकों के माध्यम से 1. श्री संजय तोमर पुत्र स्व. राम कुमार तोमर पता: 6/132 प्रथम तल रास नगर गाजियाबाद 2. श्रीमती रेनु तोमर पता: 6/132 प्रथम तल रास नगर गाजियाबाद	संपत्ति 3:-प्लॉट/प्लॉट नंबर:- प्लॉट नंबर ए-19 पर कॉर्पोरेट सुइट ऑफिस नंबर 508, शिवम मार्केट काम्प्लेक्स, राज नगर डिस्ट्रिक्ट सेंटर, गाजियाबाद क्षेत्र में स्थित वाणिज्यिक संपत्ति, माप 69.12 वर्ग मीटर, श्रीमती रेनु तोमर पत्नी संजय तोमर के नाम पर, सीमाएं: उत्तर- लिफ्ट और कार्यालय संख्या 508-ए दक्षिण- कार्यालय संख्या 507 पुरव- सामान्य मार्ग पश्चिम- ग्रांडड फ्लोर पर खुला क्षेत्र	आवृत्त मूल्य : रु. 55.13 लाख	बोली वृद्धि	कुल (आएलन-ईएलन) : 1386.81 लाख + 31.12.2023 तक ब्याज एवं अन्य प्रभार
2	प्रेमपुर शाखा, 162, बगान्करी दास, ईशगढ़ रोड, प्रेमपुरी, सर, जिला मुजफ्फरनगर, उत्तर प्रदेश-251002	1. मोहम्मद इमरान पुत्र मोहम्मद जमील पता:- मकान नंबर 1138/3 सायथ खालापर मुजफ्फरनगर उ.प्र. 251002 2. मो. इलियास पुत्र मोहम्मद जमील पता:- मकान नंबर 1138/3 दक्षिणी खालापर मुजफ्फरनगर उ.प्र. 251002 गारंटर:- 1. मोहम्मद शाहिद पुत्र नजर मोहम्मद पता:-मकान नंबर 1138, दक्षिणी खालापर, मुजफ्फरनगर उ.प्र. 251002	रचनात्मक कच्चा : श्री मोहम्मद इलियास और मोहम्मद इमरान दोनों पुत्र श्री जमील अहमद का आवासीय घर, मकान नंबर 1135, खालापर दक्षिण, मुजफ्फरनगर में स्थित है संपत्ति - प्लॉट क्षेत्रफल 70.224 वर्ग मीटर, निम्नानुसार परिचय:- उत्तर:- रास्ता 12' चौड़ा, दक्षिण:- श्री इरतखार का घर, पूर्व:- श्रीमती असरी का घर, पश्चिम:- रास्ता 12' चौड़ा।	रु. 12.73 लाख रु. 1,27,300/- रु. 10,000/-		कुल (आएलन-ईएलन) : रु. 7,02,368.00 +/- + 31.12.2023 तक ब्याज एवं अन्य प्रभार
3	श्री रविंदर कुमार शाखा प्रमुख : मो. 91- 81711111120 यूनियन बैंक ऑफ इंडिया मुजफ्फरनगर मुख्य शाखा, 167/1, साउथ सिल्विल लामन, कोट रोड, सहानपुर उत्तर प्रदेश। शाखा प्रमुख मोबाइल नंबर 9708893718	कर्जदार:- 1. मैसर्स खादिम एंड सन पता:-गोरे ग्रैविन रोड, खालापर, मुजफ्फरनगर, 2. मोहम्मद आबिद पुत्र फजल अहमद (पार्टनर 1) पता:-निवासी 60, कल्यान खालापर, मुजफ्फरनगर, 3. कमर जहां पत्नी मोहम्मद आबिद (पार्टनर 2) पता:-मकान नंबर 60, कल्यान खालापर, मुजफ्फरनगर, 4. फजल शायद पुत्र मोहम्मद युनुस (पार्टनर 3) पता:-मकान नंबर 60, कल्यान खालापर, मुजफ्फरनगर, 5. श्री इरतका पुत्र श्री यामीन (पार्टनर	रचनात्मक कच्चा:- आवासीय घर क्षेत्रफल 449.58 वर्ग मीटर, मकान नं. 540/8/8 मुहल्ला, खसरा संख्या 2197 का हिस्सा, मुहल्ला खालापर, सुजारा रोड, निकट खालापर पुलिस स्टेशन मुजफ्फरनगर उ.प्र., सीमाएं निम्नानुसार हैं:- पूर्व:- जैन डिग्री गर्ल्स कॉलेज की संपत्ति, पश्चिम:- सड़क 25'-0 चौड़ा, उत्तर:- रास्ता 15'-0" चौड़ा, दक्षिण:- श्री शाहिद का घर।	रु. 129.00 लाख रु. 12,90,000/- रु. 1,00,000/-		कुल (आएलन-ईएलन) : रु. 215.04 लाख + 31.12.2023 तक ब्याज एवं अन्य प्रभार
4	यूनियन बैंक ऑफ इंडिया एनएसी सहानपुर शाखा, दिल्ली रोड, नया श्याम दिक्कालीनी, सहानपुर-247001	कर्जदार 1. श्री शुभम तोमर पुत्र ओमवीर सिंह (आवेदक) पता:- ग्राम खरसाही, डाकघर – सरसावा, तहसील – नकुड़, जिला:- सहानपुर (उ.प्र.) 2. श्री ओमवीर सिंह पुत्र धर्मपाल सिंह (सह- आवेदक) पता:- ग्राम खरसाही, पी.ओ., सरसावा, तहसील – नकुड़, जिला:- सहानपुर (उ.प्र.) 3.	रचनात्मक कच्चा 200 वर्ग गज या 167.22 वर्ग मीटर का आवासीय घर प्लॉट नंबर 12 खसरा नंबर 46 एम थके गांव भिंजोरा बैरन, दार आबादी राजौली गार्डन कॉलोनी, ताहरपुर टेलीफोन एक्सचेंज रोड, परगना, तहसील और जिला-सहानपुर पर स्थित है, माप क्षेत्र 200.00 वर्ग गज, सीमाएं:- उत्तर- अन्य की संपत्ति दक्षिण- रास्ता कॉलोनी 25 फीट चौड़ा, पूर्व- दूसरे की संपत्ति पश्चिम- बालकिसान का घर।	रु. 41.12 लाख रु. 4,12,100/- रु. 40,000/-		कुल (आएलन-ईएलन) : रु. 39,82,672.78 रु. 31.12.2023 तक ब्याज एवं अन्य प्रभार

ई-नीलामी की तिथि एवं समय : 27.03.2024 को 12.00 बजे पूर्वा. से 05.00 बजे अप. बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया www.unionbankofindia.co.in/english/tenderview/auaction.aspx पर दिए गए लिंक को देखें। पंजीकरण, लॉगिन और बोली नियमों के लिए <https://www.mstcecommerce.com/auctionhome/ibp/Index.jsp> देखें।

ध्यान दें: बोलीदाताओं को समझ दी जाती है कि वे नीलामी की तारीख से कम से कम 2-3 दिन पहले वेबसाइट/पोर्टल पर केवाईसी को पंजीकृत और मान्य करें और किसी भी असुविधा से बचने के लिए नीलामी की तारीख से 2 दिन पहले ईएमडी अमा करें।

तिथि : 07.03.2024, स्थान : मुजफ्फरनगर अधिकृत प्राधिकारी, यूनियन बैंक ऑफ इण्डिया

**सेन्ट्रल बैंक ऑफ इंडिया**
Central Bank of India

क्षेत्रीय कार्यालय (सेंट्रल) 1398, प्रथम तल, चौदनी चौक, दिल्ली-110006, दूरभाष: 011-41028985

ई-नीलामी बिक्री सूचना

(सरफेसी अधिनियम 2002 के तहत)

1911 से आपके लिए "केन्ट्रल" "CENTRAL" TO YOU SINCE 1911

पट्टिशिट - IV - A [नियम 9(1) का प्रावधान देखें] अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(1) के प्रावधानों के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत ई-नीलामी बिक्री सूचना।

एतद्वारा जनसामान्य को तथा विशेष रूप से कर्जदार(रों) एवं जमानती(यों) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक/प्रभारित नीचे वर्णित अचल सम्पत्ति, जिसका भैतिक/सांकेतिक कच्चा सेन्ट्रल बैंक ऑफ इंडिया, प्रतिभूत लेनदार के अधिकृत प्राधिकारी द्वारा कर लिया गया है, नीचे वर्णित कर्जदार(रों) तथा जमानती(यों) से सेन्ट्रल बैंक ऑफ इंडिया के वक्तव्यों की वसुली हेतु उसकी बिक्री 28.03.2024 को “जहाँ है जैसे है”, “जो है वही है” तथा “जो कुछ भी है वही है” आधार पर की जायेगी। आरक्षित मूल्य तथा जमा धरोहर राशि (ईएमडी) सम्बद्ध सम्प